

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Customs Appeal No. 77034 of 2017

(Arising out of Order-in-Appeal No. KOL/CUS(Port)/AA/1033/2017 dated 20.09.2017 passed by Commissioner of Customs (Appeals), Kolkata.)

M/s JMJ Enterprises,

(M/s Krishna Shipping Agency Authorized CHA,
135A Canning Street, Kolkata-700001.)

..Appellant

VERSUS

Commissioner of Customs (Port), Kolkata,

15/1, Strand Road, Kolkata-700001.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri S. Debnath, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON MEMBER (TECHNICAL)

FINAL ORDER No.....77060/2024

DATE OF HEARING : 25.09.2024

DATE OF DECISION : 25.09.2024

PER Bench:

On matter being called, neither anybody appeared on behalf of the appellant nor is there any adjournment request in spite of notice having been sent to them well in advance. It has been noticed that the matter has come up regularly on board, but on all the earlier occasions, the appellant was unrepresented. It is appearing that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

**(R. Muralidhar)
Member (Judicial)**

**(Rajeev Tandon)
Member (Technical)**

T.K.